

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:348

ANSWERED ON:13.08.2015

India International Institute of Democracy and Election Management

Pradhan Shri Nagendra Kumar;Raut Shri Vinayak Bhaurao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has assessed the total expenditure incurred by the Political Parties and candidates in General Elections, 2014 and if so, the details thereof;
- (b) whether the Government proposes to set up the India International Institute of Democracy and Election Management (IIDEM) in the country and if so, the objectives and its present status;
- (c) the funds allocated and expenditure incurred thereon;
- (d) whether any Memorandum of Understandings (MoUs) have been signed with various Election Management Bodies of the World; and
- (e) if so, the details and the salient features thereof?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION No. *348 FOR 13th AUGUST, 2015.

(a): The information is being collected and will be laid on the Table of the House.

(b): The India International Institute of Democratic and Election Management (IIIDEM) was set up on 17th June, 2011. IIIDEM is a training outreach and research institute of Election Commission and is functioning from the premises of the Election Commission i.e. Nirvachan Sadan. The objectives for setting up of the IIIDEM is to develop IIIDEM as a think tank for learning, research, training and an extension to promote inclusive, participatory democracy and credible election management in India and support such initiative globally.

(c): The year wise details of fund allocation and expenditure since its inception under both the heads are enclosed as Annexure-A.

(d) to (e): The Election Commission has informed that IIIDEM has not signed Memorandum of Understanding (MoU) with Election Management Body (EMB) of other countries. The Election Commission has signed twenty one (21) MoUs so far with Election Management Bodies of various countries and International organizations which are at Annexure-B. The salient features of every MoU signed with the EMBs of other countries include promotion of exchanges of knowledge and experience in electoral processes; exchange of information, materials, expertise and training of personnel; production and distribution of materials pertaining to electoral systems, voting technology, voters' education and awareness, and participation of women and minorities in electoral process.

ANNEXURE-A

Financial Year	Professional Services	Head Capital	Head	
	Fund allocated	Expenditure	Fund allocated	Expenditure
2011-12	5.81 Crore	5.02 Crore	Nil	Nil
2012-13	8.25 Crore	7.32 Crore	5.0 Crore	Nil
2013-14	7.85 Crore	7.34 Crore	1.0 Crore	Nil
2014-15	7.0 Crore	6.95 Crore	1.0 Crore	1.0 Crore
2015-16	9.5 Crore	0.87 Crore*	4.0 Crore	2.0 crore#

(* Till 30.06.2015 and # fund authorisation to CPWD)

Annexure - B

EXISTING MOU WITH OTHER ELECTORAL BODIES /ORGANIZATION WITH ELECTION COMMISSION OF INDIA

Sl. No. MoU Signed date and place Validity

1. MoU between the United Nations and the Election Commission of India 28th August, 2004
New Delhi Indefinite period

2. MoU between the Election Commission of India and the Commission Electoral Independent Coted' Ivoire 10th September, 2004
New Delhi Indefinite period
3. MoU between the Federal Electoral Institute of the United Mexican States and the Election Commission of India 27th October, 2004
Mexico City Indefinite period
4. MoU between the Election Commission of India and the Election Commission of Bhutan. 24th May, 2006
Thimpu
Renewed on 17th Sept. 2011 in Thimpu Shall remain in force for the period of (5) five years or unless terminated by either party
5. MoU between the Election Commission of India and the Independent Election Commission of Afghanistan 22nd April, 2008
Kabul, Afghanistan Shall remain in force for the period of (5) five years or unless terminated by either party
- 6 MoU between the Election Commission of India and the Electoral Superior Tribunal of Brazil. 14th December, 2010
Brasilia Indefinite period
7. MoU between the Election Commission of India and the Central Election Commission of the Russian Federation 21st December, 2010
New Delhi Indefinite period
8. MoU between the Election Commission of India and Election Commission of Nepal 7th June, 2011
Kathmandu, Nepal. Shall remain in force for the period of (5) five years or unless terminated by either party
9. MoU between the Election Commission of India and the Electoral Service of Chile 7th July, 2011
Santiago de Chile Indefinite period
10. MoU between the Election Commission of India and General Elections Commission of Indonesia 16th August, 2011 in Jakarta, Indonesia Shall remain in force for the period of (5) five years and may be extended for subsequent periods of 5 (five) years or unless terminated by either party.
11. MoU between the Election Commission of India and Electoral Commission of South Africa. 11th October, 2011
New Delhi Indefinite period
- 12 MoU between the Election Commission of India and International Foundation for Electoral Systems (IFES) 17th May, 2012
New Delhi Indefinite period
13. MoU between the Election Commission of India and the National Election Commission of the Republic of Korea 1st August, 2012
New Delhi Indefinite period
14. MoU between the Election Commission of India and National Electoral Council of Venezuela 31st August, 2012
Caracas, Venezuela Shall remain in force for the period of (1) one years or unless terminated by either party
- 15 MoU between the Election Commission of India and Supreme Presidential Election Commission of Egypt 18th September, 2012
New Delhi Shall remain in force for the period of (3) three years or unless terminated by either party
- 16 MoU between the Election Commission of India and High National Election Commission of Libya 30th November, 2012
New Delhi Indefinite period
- 17 MoU between the Election Commission of India and UNDP 11th October, 2012
New Delhi Expired
- 18 MoU between the Election Commission of India and the Electoral Commissioner's office of Mauritius 11th April 2013
New Delhi Shall remain in force for the period of (5) five years or unless terminated by either party
- 19 MoU between the Election Commission of India and Supreme Commission for Elections and Referendum of Republic of Yemen 22nd December, 2013
Sana, Yemen Indefinite period
- 20 MoU between the Election Commission of India and Central Election Commission of Kyrgyzstan. 12th July, 2015
Bishkek, Kyrgyzstan Indefinite period
- 21 MoU between the Election Commission of India and Central Election Commission of Georgia. 13th July, 2015
New Delhi Indefinite period